

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
Vs.
Jain Studio Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2020

Coram:

SH. B. S. V. PRAKASH
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

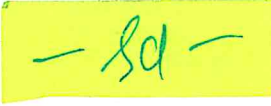
PRESENT:

For the Petitioner Ms. Anju B. Gupta, Adv.
For the Respondent Mr. Asif Ahmed & Mr. Vikhyat Oberoi, Advs.

ORDER

Due to paucity of time matter could not be taken up.
List on 06.02.2020.


(B. S. V. PRAKASH KUMAR)
ACTG PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)